

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI SYED SHAHABUDDIN: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

[English]

(Amendment of Seventh Schedule)

DR. C.S. VERMA (Khagaria): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

CONSTITUTION (AMENDMENT) BILL*

(Insertion of a new article 333A)

[Translation]

CH. LACHCHHI RAM: I beg to move for leave to introduce a Bill further to amend the constitution of India.

[English]

MR CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

[Translation]

CH. LACHCHHI RAM: I introduce the Bill

15.34 hrs.

STATE OF GOA, DAMAN AND DIU BILL

[English]

SHRISHANTARAM NAIK (Panaji): I beg to move for leave to withdraw the Bill to provide for the establishment of the State of Goa, Daman and Diu and for matters connected therewith.

MR. CHAIRMAN: The question is:

"That leave be granted to withdraw the Bill to provide for the establishment of the State of Goa, Daman and Diu and for matters connected therewith."

The motion was adopted

SHRI SHANTARAM NAIK: I withdraw the Bill

15.35 hrs.

ERADICATION OF UNEMPLOYMENT BILL

[English]

MR. CHAIRMAN: The House now shall take up further consideration of the following motion moved by Shri G.M. Bantwalla on the 10th April, 1987, namely:-

"That the Bill to provide for a scheme for eradication of unemployment from the country, be taken into consideration"